

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107
New IA-735/2021
in
IB-1443/ND/2019

IN THE MATTER OF:

Elite Steels Private Ltd

Vs.

Growthways Trading (P) Ltd

..FINANCIAL CREDITOR

.. RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 16.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the CD

:

For the RD

:

For the Intervener

:Mr. Manoj Kumar Garg, Advocate for IRP alongwith Mr. Sunil Aggarwal, IRP

ORDER

New IA- 735/2021 :

The Resolution Professional along with the Counsel is present. The Resolution Professional is directed to file an additional affidavit in order to place on record the grounds/information, based on which the exclusion of 282 days is sought from the maximum period of the CIRP.

This Affidavit shall be filed within a week.

List the matter on 1st March, 2021.

- sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.107
New IA-2089/2020
in
IB-1443/ND/2019

IN THE MATTER OF:

Elite Steels Private Ltd

Vs.

Growthways Trading (P) Ltd

..FINANCIAL CREDITOR

.. RESPONDENT

SECTION

U/s 7 IBC, 2016

Order delivered on 16-02-2021



CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Income tax :

Mr. Deepak Anand, Adv. Mr. Vipul Agrawal, Standing Counsels
alongwith Adv Mr. Rahul Kulhare

For the CD :

Mr. Mohit Nandwani, Adv. for suspended board along with Mr.
Sandeep Mehta and Mr. Vikrant Rawal suspended directors in person

For the Intervener :

Mr. Manoj Kumar Garg, Advocate for IRP alongwith Mr. Sunil
Aggarwal, IRP

ORDER

IA-2089/2020 :

The Resolution Professional along with the Counsel is present. The suspended board of directors along with the Counsel are present. The Resolution Professional is directed to file reply to the affidavit filed by the suspended board of directors, giving the details including the information & documents provided to him by showing the same in Part-A and to list in Part-B of the affidavit the documents which have not been provided.

The Affidavit shall be filed within a week by giving an advance copy to the Counsel for the suspended board of directors.

List the matter for final submissions on 1st March, 2021.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Suejit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
New IA-683/2021
In
IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 16.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the IRP

: Mr. Manoj Kumar Garg, Advocate for IRP alongwith Mr. Sunil Aggarwal, IRP

ORDER

IA-683/2021:-

Counsel for the IRP is present and submitted that the IRP namely, Mr. Sunil Kumar Aggarwal is proposed by the CoC to be appointed as Resolution Professional. The application is supported by the Resolution dated 22.01.2021 passed by the CoC. The consent Form -AA is also placed on record. Therefore, we hereby confirm the appointment of Mr. Sunil Kumar Aggarwal as Resolution Professional in relation to the Corporate Debtor namely M/s. Growthways Trading Pvt. Ltd.

In terms of the above, the Application is **allowed**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)